

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA No. 45/88 .. Date of decision: 19.05.93

Sh. Mangat Rai & Ors... Applicants

Versus

Union of India .. Respondents

CORAM

Hon'ble Sh. A.B. Gorthi, Member (A)

Hon'ble Sh. C.J. Roy, Member (J)

For the applicant .. None

For the respondents .. Mrs. Rajkumari Chopra, Counsel

O R D E R (Oral)

When the case was listed for hearing on 12.05.93, none appeared for the applicant. Accordingly, the case was adjourned to 13.05.93 on which date also neither the applicant nor his counsel was present. Even today ~~also~~ none present for the applicant. Hence, the application is dismissed for default.

No order as to costs.

lcsb
(C.J. Roy)

ABG
(A.B. Gorthi)

Member (J)

Member (A)

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